

So far as the statement of Shri Mrugesh is concerned, when he was questioned whose money that was, he said that the money was his own, and this currency was purchased by him through two persons, Deepak Shah and Prashant Nayak. Of these two, Deepak Shah has been arrested. He did not say that the money belonged to the ** Chief Minister.

[English]

SHRI HAROOBHAI MEHTA (Ahmedabad): Now that the Finance Minister has stated that the statement of Mr. Mrugesh does not involve the Chief Minister of **, will Prof. Dandavate withdraw the insinuations made by him against the Chief Minister ?

PROF. MADHU DANDAVATE : I shall not withdraw a single word. I will be prepared to prove every word that I have uttered on the floor of the House.

STATEMENT RE : CONSTITUTION OF WAGE BOARDS FOR WORKING JOURNALISTS AND NON-JOURNALIST NEWSPAPER EMPLOYEES

[English]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : Hon. Members are aware that the first Wage Board for Working Journalists under the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955 was headed by Mr. Justice Divetiya whose decisions were published in May, 1958. The Second Wage Board for working journalists was constituted in 1963 headed by Mr. Justice Shinde and the majority of its recommendations were accepted by Government in 1967. The Second Wage Board for non-journalists and the Third Wage Board for working journalists were set up in June, 1975

and February, 1976 respectively. In view of the difficulties experienced in the functioning of these Wage Boards, Government decided to amend the Act of 1955 providing for replacement of Wage Boards by one man Tribunals and accordingly this Act was amended in 1979. The Tribunals submitted their recommendations to Government in August 1980 and subject to certain modifications their recommendations have been accepted by Government as notified in December, 1980.

Government have been receiving persistent requests for constitution of new Wage Boards both for working journalists and non-journalists newspaper employees. Accordingly, it has been decided to set up fresh Wage Boards for the purpose. We are now in the process of constituting these Wage Boards. I want to take this opportunity to appeal to all the representatives of the working journalists and non-journalists employees as well as the managements of the newspaper establishments to extend their co-operation to Government so that the reports of the Boards can be finalised early and their recommendations considered for implementation.

13.32 hrs.

[English]

MR. DEPUTY SPEAKER : Shri Khursheed Alam Khan will make a statement on Shri Lanka at 2.00 P.M. Now Matters under Rule 377.

MATTER UNDER RULE 377

[Translation]

- (i) Need to allocate adequate funds for vaccination of children against various diseases

SHRIMATI MADHURI SINGH (Purnea): Mr. Deputy Speaker, Sir, I am speaking under rule 377.